



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक २९(२)]

बुधवार, एप्रिल ११, २०१८/चैत्र २१, शके १९४०

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक ६७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Motor Vehicles Tax (Amendment) (Amendment) Act, 2018 (Mah. Act No. XXXIV of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIV OF 2018.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette" on the 11th April 2018.)

An Act to amend the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016 and for matters connected therewith or incidental thereto.

Mah. XXX of 2016. WHEREAS, it is expedient to amend the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016 and for matters connected therewith or incidental thereto ; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Motor Vehicles Tax (Amendment) (Amendment) Act, 2018. Short title.

Mah. XXX of 2016. 2. In section 1 of the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016, for sub-section (2), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from the 24th October 2016, namely :— Amendment of section 1 of Mah. XXX of 2016.

“(2) It shall be deemed to have come into force on the 24th October 2016.”

(१)

Validation of
levy and
collection of
Road Safety
Cess.

3. The Road Safety Cess levied and collected by the Government Notification, Home Department, No. MVR. 0716/CR-324/TR-2, dated the 17th October 2016, issued under section 3B of the Maharashtra Motor Vehicles Tax Act, as amended by the Maharashtra Motor Vehicles Tax (Amendment) Act, 2016, shall be deemed to be levied and always deemed to have been validly levied and collected in accordance with the law, as if the said section 3B had been in force with effect from the 24th October 2016, and no suit or legal proceedings shall be maintained or continued in any Court against the State Government or any officer or servant or any Authority whatsoever, for the refund of any cess so paid.

LXV of
1958.
Mah.
XXX of
2016.